

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1817
ANSWERED ON:08.08.2006
DEEMED UNIVERSITIES
Athithan Shri Dhanuskodi

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria adopted for granting Deemed University status to an institute;
- (b) whether University Grants Commission (UGC) recommended some institutions for the 'Deemed University' status during April, 2006;
- (c) if so, the details of such institutions alongwith the status thereof;
- (d) whether the approval of AICTE (All India Council for Technical Education) is sought by UGC before recommending the Deemed University status; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a): The institutions of higher learning are declared, by Central Government by notification, as 'deemed to be university' on the recommendations of the UGC, which has laid down Guidelines for recommending the cases of the institutions to the Central Government for declaring as 'deemed to be universities'. These guidelines inter alia provide that the institution should be engaged in programmes of teaching and research in fields of specialization, which are innovative, and, of very high academic standards. The institution should be capable of further enriching the university system and, competent to undertake application- oriented programmes in the emerging areas, which are relevant and useful to the various development sectors and, to the society in general. Except those applications, which are under the 'de novo' category, the other applicant institutions should have been in existence for 10 years, with a management capable of contributing to the institution's objectives. It should possess infrastructure as prescribed by the relevant statutory bodies.

(b) & (c): According to the information provided by the University Grants Commission (UGC), the Commission recommended the proposals of the following five institutions for granting the status of 'Deemed to be University', in its meeting held on 7th April, 2006:

1. St. Peters Institute of Higher Education and Research, Avadi, Chennai,
2. Vel's Institute of Science, Technology and Advanced Studies (VISTAS), Chennai,
3. Kalasilingam Academy of Research and Education, Anandanagar, Krishnakoil, Virudhunagar, Tamilnadu,
4. MGM Institute of Health Sciences, Navi Mumbai (with inclusion of MGM Medical College, Navi Mumbai and MGM Medical College, Aurangabad),
5. NIIT Institute of Information Technology, Nimrana
(Rajasthan) with off-campus in South Delhi.

(d) & (e): The approval of the AICTE is not mandatory under the UGC Guidelines. However, only such institutes of Engineering and Technology are considered by the Commission, where the courses are approved by the AICTE. The Central Government has issued notification under Section 20 (1) of the UGC Act and Section 20 (1) of the AICTE Act directing the UGC to seek the advice of the AICTE or other relevant Statutory Authorities, as the case may be, while making its recommendation to the Central Government for granting the status of 'deemed to be university' on any institution.